



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ८, अंक ३५]

शुक्रवार, ऑगस्ट २६, २०२२/भाद्रपद ४, शके १९४४

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ७३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Second Amendment) Act, 2022 (Mah. Act No. XXXVIII of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXVIII OF 2022.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 26th August 2022).

An Act further to amend the Maharashtra Public Universities Act, 2016.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Public Universities (Amendment) Ordinance, 2022 on the 3rd August 2022 ;

Mah. VI
of 2017.
Mah.
Ord. VI
of 2022.

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature ; it is hereby enacted in the Seventy-third Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Public Universities (Second Amendment) Act, 2022.

Short title and
commencement.

(2) It shall be deemed to have come into force on the 3rd August 2022.

Amendment of
section 109 of
Mah. VI of
2017.

2. In section 109 of the Maharashtra Public Universities Act, 2016 (hereinafter referred to as “ the principal Act ”),—

Mah. VI
of 2017.

(i) in sub-section (3), in clause (g), in the second proviso, in the Table, for clauses (d), (f) and (g), the following clauses shall be substituted, namely :—

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| “(d) on or before 31st January of the immediately following year after the recommendations of the university. | on or before 17th August 2022. |
| (f) on or before 1st day of May in which compliance report has been received. | on or before 24th August 2022. |
| (g) on or before 15th June of the year in which such new colleges or institutions are proposed to be started. | on or before 1st day of September 2022.”; |

(ii) in sub-section (4), in the second proviso, in the Table, for clause (d), the following clause shall be substituted, namely :—

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| “(d) on or before 15th June of the year in which permission is granted by the State Government. | on or before 17th August 2022.”. |
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Repeal of Mah.
Ord. VI of 2022
and saving.

3. (1) The Maharashtra Public Universities (Amendment) Ordinance, 2022, is hereby repealed.

Mah.
Ord. VI
of 2022.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.